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PART-V

**GOVERNMENT OF MEGHALAYA
MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT**

NOTIFICATION

The 8th September, 2025.

No.LB.78/LA/2025/3. – The Meghalaya State Language (Amendment) Bill, 2025 introduced in the Meghalaya Legislative Assembly on the 8th September, 2025 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE MEGHALAYA STATE LANGUAGE (AMENDMENT) BILL, 2025

A

BILL

further to amend the Meghalaya State Language Act, 2005 (Meghalaya Act No. 10 of 2005).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Sixth Year of the Republic of India, as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya State Language (Amendment) Act, 2025.

(2) It shall come into force at once.

Amendment of Section 4. 2. In Section 4 of the Meghalaya State Language Act, 2005, in between the words “South West Khasi Hills” and “East Jaintia Hills”, the words “Eastern West Khasi Hills” shall be inserted.

STATEMENT OF OBJECT AND REASONS

The State of Meghalaya has got 1 (one) new District, namely, the Eastern West Khasi Hills. The Khasi community in the District of Eastern West Khasi Hills use the Khasi language. Therefore, it was necessary to amend Section 4 of the Meghalaya State Language Act, 2005 in order to include the above new District in the said provision.

In view of the above, since the Legislative Assembly of Meghalaya was not in Session, the Hon'ble Governor of Meghalaya has promulgated the Meghalaya State Language (Amendment) Ordinance, 2025 amending section 4 of the Meghalaya State Language Act, 2005 under Article 213 (1) of the Constitution of India.

Therefore, the above said Ordinance is now required to be replaced by a Bill, namely, the Meghalaya State Language (Amendment) Bill, 2025.

Hence the Bill.

CONRAD K. SANGMA,
Chief Minister,
Government of Meghalaya.

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

There will be no additional expenditure required from the Consolidated Fund of the State for implementing this Bill.